

(b) Engineering snags, weather, delay in airport formalities, bird hits etc. are the main reasons for delay of scheduled flights. It is the constant endeavour of both the Airlines to improve the punctuality of their flights by a close monitoring of the delays and taking remedial steps. As a result of the steps taken, the punctuality rate of Indian Airlines has improved from an average of about 52% in June 1991 to about 75% in August 1991. Air India is maintaining an average punctuality rate of about 88%.

#### **Royalty on Coal**

\*670. SHRI BRAJA KISHORE  
TRIPATHY:  
PROF. RASA SINGH  
RAWAT:

Will the Minister of COAL be pleased to state:

(a) whether the meeting of the Chief Ministers of coal producing States have been convened to discuss the subject of revision of royalty on coal;

(b) if so, the details thereof;

(c) whether the revision will be made applicable with retrospective effect from the date of imposition of cess on coal by the States; and

(d) the likely net gain to the States after revision, state-wise?

THE MINISTER OF STATE OF THE  
MINISTRY OF COAL (SHRI. P.A. SANGMA):

(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Statewise Royalty and Ceases collected and paid by Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) during 1989-90 and approximate royalty which would have accrued to the States on the basis of revised rates of royalty on coal which have been made effective from 1.8.1991 is given below:

## STATEMENT

Name of State	Royalty & Cess paid by CIL-SCCL during 1989-90 (Provisional)		Total
	Royalty	Cess	
1. Andhra Pradesh	8.62	46.65	55.27
2. Assam	0.52	N.A	0.52
3. Bihar	27.93	648.59	676.52
4. Madhya Pradesh	2.03	22.32	45.35
5. Maharashtra	6.91	0.83	7.74
6. Uttar Pradesh	6.84	3.34	9.98
7. Orissa	4.11	42.71	46.82
8. West Bengal	11.17	279.49	290.66
<b>Total</b>	<b>88.93</b>	<b>1043.93</b>	<b>1132.86</b>

(Rs. in cores)  
Total royalty which would have accrued had the revised rates of royalty on coal been made applicable during the year 1989-90